

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE, PUNE

Original Application No. 216 of 2024

Mr. Pranav Pandurang Sagar & Ors. ... Applicant

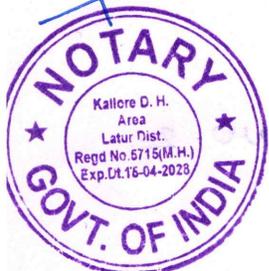
Vs.

MoEF & CC & Ors. ... Respondents

Affidavit in Reply on Behalf of Maharashtra pollution Control

Board i.e Respondent No.5

1. I, P.V. Naik, Age 40 years, Occupation-service, the Sub-Regional Officer of the Maharashtra Pollution Control Board Respondent no. 5 having my office at Latur, Plot No. P-10, Latur District Udyog Samuh Building, MIDC Latur-413531, do hereby state on solemn affirmation as under
2. I say and submit that I am well conversant with the facts and circumstances of the case as well as the record of the case lying in my office, I am filing this affidavit only for limited purposes to bring on record the true facts of the case.

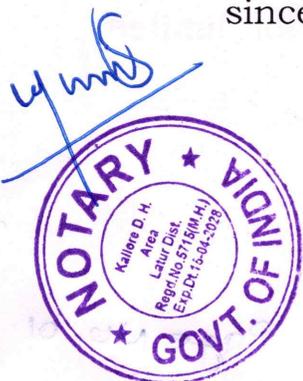


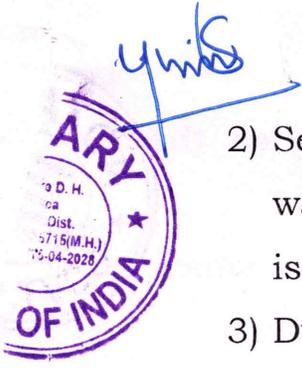
3. I say and submit that, Maharashtra Pollution Control Board had granted the authorization under Solid Waste Management Rules, 2016. vide No.BO/MSWA/B2012000007 Dated 28/12/2020 to the Municipal Commissioner, Latur Municipal Corporation at Latur to set up and operate waste management /recycling/disposal facility including preprocessing for dry waste, having capacity 150MT/D at Gat no 30 Village – Warvanti,Tal&DistLatur .which is valid for the period up to 31/03/2025.

A copy of said Authorization under Solid Waste Management Rules, 2016 dated 28/12/2020is enclosed and marked as an Annexure A.

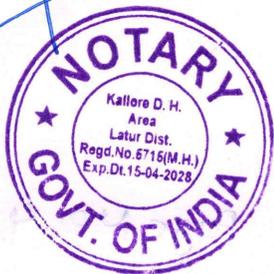
4. I say and submit that, for verification of Complainant received Shri VankateshDeshmukh through CPCB Portal on 14/05/2021 the filed officer Maharashtra Pollution Control Boardvisit MSW site on 24/05/2021 and reported following non-compliances during visit-

- 1) Mechanical Processing Plant was not found in operation since last four days.





- 2) Segregation of MSW is not found properly i.e dry waste, Wet waste & Plastic Waste and all these are found mixed & same is dumped at warvanti site.
 - 3) During visit burning of legacy MSW waste was found resulting in white smoke were found spread in the periphery of MSW site that causing air pollution problem in the surrounding area
 - 4) Huge quantity of plastic waste was found kept in warvanti site unscientifically
 - 5) During visit Sanatory landfill site was not taken in operation for disposal of inert material
 - 6) As per the MSW Authorization corporation has not submitted the Bank guarantee.
5. I say and submit that, for the Maharashtra Pollution Control Board vide letter dated 24.5.2021 pointed out above non-compliances to the Municipal Corporation Latur and requested to take effective measures towards above non-compliances and submit compliance of the said. **A copy of letter dated 24/05/2021 is enclosed and marked as an Annexure - B**
6. I say and submit that, for verification authorization compliance the filed officer Maharashtra Pollution Control Board again visited MSW site on 22/09/2022 and also reported following non-compliances during visit-
- 1) Bank Guarantee of RS.5 Lakh as per the authorization not submitted.



2) Leachate generating through the MSW contaminates the surface ground

3) Huge quantity of legacy waste found at MSW site, which needs to dispose /treat scientifically.

7. I say and submit that, for the above non-compliances the Sub-Regional Officer, Maharashtra Pollution Control Board, Latur has issued Waring notice for violation of authorization conditions on 26/09/2022. **A copy of Waring notice dated 26/09/2022 is enclosed and marked as an Annexure -C**

8. I say and submit that, for verification authorization compliance the filed officer Maharashtra Pollution Control Board again visited MSW site on 01/03/2023 and also reported following non-compliances during visit.

- 1) MSW were found dumping unscientifically including plastic waste
- 2) Proper segregation of MSW was not found
- 3) Sanitary Land fill site was not in operation.
- 4) Leachate collection well not constructed.
- 5) Segregated MSW was not received at site.
- 6) Vehicle carrying MSW to the processing facility was not segregated at source.
- 7) Bank guarantee of RS. 5 Lakhs as per the authorization not submitted.



Most of vehicles do not have GPS tracking system as well as installed GPS tracking system were not functional on some of the vehicles

9. I say and submit that, for the above non-compliances the Regional Officer, Maharashtra Pollution Control Board, Aurangabad has issued Show Cause notice for violation of authorization conditions on 31/03/2023. **A copy of Show Cause notice dated 31/03/2023 is enclosed and marked as an Annexure -D**

10. I say and submit that the respondent municipal corporation Latur remains non complied with respect to conditions stipulated in the authorization

11. I say and submit that, field officer Maharashtra Pollution Control Board visited the MSW site of Municipal Corporation Latur on 19.5.2025 at Gut No. 30 Village Warvanti, Tq. Latur, District Latur, and observe that

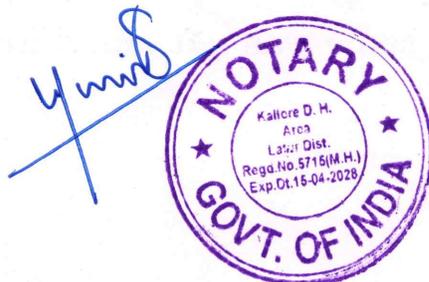
1) Respondent. Municipal Corporation Latur, applied for renewal of authorization on 26/03/2025 vide UAN NO. MPCB-MSW-AUTH-0000001064, which is under consideration of Maharashtra Pollution Control Board

2) Respondent Municipal Corporation Latur, has provided new Composting Processing plant of capacity 150MT/day

3) also provided new waste Segregation Machine of capacity 150 MT/day with plastic shredding facility without provision of roof cover to arrest fugitive and same was not found in operation, it



- was also found that huge quantum of MSW stored Unsegregated. 4) C.C. T.V. Cameras not installed at Mechanical Waste Processing Plant and weigh bridge Machine
- 5) Unsegregated huge quantum of MSW found stored, it is containing Plastic waste
- 6) Proper segregation of MSW was not found at site
- 7) Sanatory land fill site was not in operation, bottom pipelines were found damaged. Not connected with leachate collection well/pit. Not provided RCC/Pacca leachate collection tank with leachate collection well
- 8) Respondent Municipal Corporation has provided windrows platform for treatment of wet waste. However, the platform provided for windrows found full. No more space was found for treatment of new wet waste
- 9) It is reported that, 40 no. Tractors & 120 no. of Appe are being used for transport of MSW from Latur City. MSW transport vehicles are not having GPS tracking system. However, they could not produce the record of GPS installation
- 10) Huge quantity of legacy waste was found stored.
- 11) Compound wall towards south side was found broken at two to three places
- 12) Old processing plant was not found in condition.
- 13) Respondent Municipal Corporation has installed Construction & demolition facility, during visit same was not found in operation.



yms


14) Respondent Municipal Corporation has installed biogas plants of capacity 1 MT & 5 MT respectively

15) Respondent Municipal Corporation has not yet submitted BG of Rs. 5.0 Lakhs as per MSW Authorization. **A copy of visit report dated 19/05/2025 is enclosed and marked as an Annexure -E**

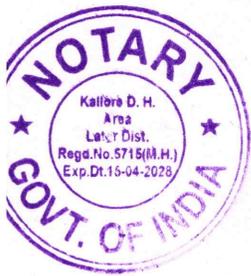
Solemnly affirmed on the day 30 MAY 2025.

yms

Identified by

For and on behalf of

Respondent No.5



yms
P.V. Naik

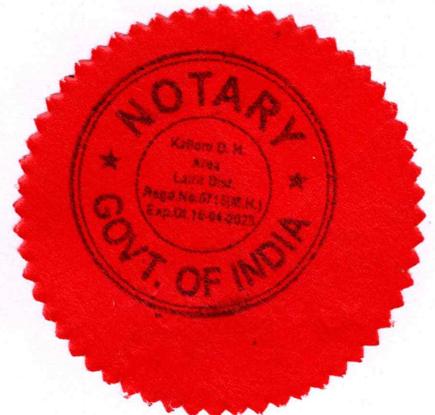
Sub Regional Officer-
Maharashtra Pollution Control Board,
Latur.

30 MAY 2025

AFFIDAVIT
Solemnly Affirmed before me by
Shri/Smt P.V. Naik
Age 40 Years, Occ Service
R/o Latur Tq. Latur
Who is identified before me by
Shri Sell
To Whom I Know Personally

[Signature]
Adv. D. H. Kallore
Notary
Govt. Of India

Notary Reg. No. 517/2025



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781
/4037124/4035273
Fax : 24044532/4024068 /4023516
Email : rohq@mpcb.gov.in



Kalpataru Point, 3rd & 4th floor,
Sion- Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema, Near Sion Circle,
Sion (E),
Mumbai - 400 022

No: BO/MSWA/B- 2012000007

Date: 28/12/2020

FORM -II
[See - Rule 16 (1)]

To,
The Municipal Commissioner,
Latur Municipal Corporation,
Latur.

Sub: Authorization under Solid Waste Management Rules, 2016.

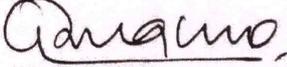
Ref: Your online application for grant of authorization UAN No. MPCB-
MSW_AUTH-0000000539 Dtd. 16/05/2020.

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes **The Commissioner**, having administrative office at **Latur Municipal Corporation, Latur** to set up and operate waste management/recycling/treatment/disposal facility including preprocessing for dry waste, windrow composting of wet waste having capacity 150 MT/D at Gut No. 30, village - Warvanti, Tal. & Dist. Latur on the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The authorization is hereby granted to setup and operate the facility for processing, recycling, treatment and disposal of solid waste.
2. The Solid Waste Management authorization is valid for the period up to **31/03/2025**.
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules.
4. Any violation of provisions of **Solid Waste Management Rules, 2016** attracts the penal provisions of the **Environment (Protection) Act, 1986 (29 of 1986)**.
5. **This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.**
6. The Corporation shall strictly follow the EIA Notification, 2006.
7. The Corporation shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
8. The Corporation shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid

Waste Management published by the Ministry of Urban Development and updated from time to time.

9. Corporation shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
10. Corporation shall make an application for renewal of the Authorization at least 60 days before the date of the expiry of the Authorization.
11. This is issued with the approval of Consent Committee of the Board in its meeting held on 22/10/2020.
12. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing, if the Municipal Corporation fails to comply with any of the above conditions.


(Ashok Shingare, IAS)
Member Secretary

D. A. - Annexure- I

Copy f. w. cs-

The District Collector, Latur - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

Copy to:

- 1) Regional Officer, MPCB, Aurangabad / Sub Regional Officer, MPCB, Latur - For necessary action and follow up.
- 2] Master File.

ANNEXURE -I

Terms & Conditions to Operate Municipal Solid Waste Processing/ Waste Disposal Facilities and sanitary landfill site at following location by The Municipal Commissioner, Latur Municipal Corporation, Latur as mention below.

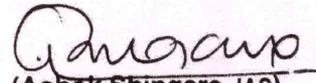
1. 150 MT/ Day of Solid Waste generated shall be processed and disposed as below:

Sr. No	Operating Agency	Location of waste processing site	Municipal Waste	Method of Treatment
1.	Latur Municipal Corporation, Latur	Gut No.30, Vill. Warvanti, Tal & Dist- Latur	150.0 MT/Day	<ol style="list-style-type: none"> 1. Preprocessing for dry waste, windrow composting of wet waste. 2. Segregated waste like Metal, Paper, Plastic etc. shall be disposed through rack pickers by sale for recycle. 3. The non- Biodegradable inert waste residues of waste processing facilities as well as pre- processing reject from waste processing facilities shall be disposed off by secured landfill.

Note :

- 1] The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.
- 2] At the initial stage of collection of Municipal solid Wastes the waste minimization and segregation shall be carried out at source to avoid burden on the waste processing site.
2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in **Schedule I and II** as per Solid Waste Management Rules, 2016.
3. The corporation shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in - Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.
4. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development. Department in metropolitan cities and to the District Collector in all other cases.
5. The inert generated during handling and processing of MSW shall be properly land filled at authorized site.
6. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
7. Tipper and Dumper shall be avoided. Closed body bins shall be used or compactor shall be used for MSW collections.
8. Raw waste material shall not be dumped/stored temporary at this site.
9. All recyclable material shall be segregated at source and before receiving at disposal site.

10. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the corporation.
11. The gas cleaning system shall be installed with comprehensive scrubbing system and shall be analyzed monthly for parameters like PCBs, PAHs, Dioxins, Furans, H₂S, CS₂ etc.
12. The inert created during handling and processing of MSW shall be disposed off as per Solid Waste Management Rules, 2016.
13. Corporation shall not extract ground water without approval from Central Ground Water Authority (CGWA).
14. Corporation shall ensure that, during the Monsoon adequate preventive measures are taken to avoid erosion of MSW from site so as to stop flowing into the drain and adjacent area.
15. Corporation shall provide proper leachate collection and treatment system for treatment of generated leachates.
16. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the corporation.
17. Corporation shall submit Bank Guarantee of Rs. 5 lacs towards compliance of authorization conditions to the Board within 15 days period from issuance of this authorization, which will be valid for a period of five year.
18. Corporation shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the writ petition No.1740/1998.
19. The Corporation shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
20. The Corporation shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
21. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
22. Corporation shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
23. This is issued with the approval of Consent Committee of the Board in its meeting held on 22/10/2020.


(Ashok Shingare, IAS)
Member Secretary

**MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE,**

Tel. No. 02382-252672



Dev Towers, Opp. Tahsil Office,
Plot No. RL - 2045, Barshi Road,
Latur-413512

No.MPCB/SROL/WN/2105240001

Dtd. 24 / 05 / 2021

To,
The Commissioner,
Latur City Municipal Corporation, Latur
Tal. & Dist. Latur

Sub : Non-compliance of MSW Authorization conditions.

- Ref:** 1. MSW Authorization No. BO/RO (HQ)/MSWA/Amendment/B-/CC-100 dtd. 10.02.2017
2. MSW Authorization No. BO/RO (HQ)/MSWA/Amendment/B-180700000 dtd.
11.07.2018 valid up to 31.03.2020 & applied for renewal
3. Complaint from Shri. Vankatesh Deshmukh received to this office through CPCB portal on
14.05.2021
4. Visit of Filed officer to MSW Warvanti site on 24.05.2021

Sir,

Maharashtra Pollution Control Board has granted MSW authorization vide letter under ref. no. 1 & 2 respectively to your Municipal Corporation for Collection, Segregation, Storage, Processing, treatment & disposal of Municipal solid waste of quantity 150 MT /day arising from Latur City on the terms & conditions under Solid Waste Management Rules 2016 and it is obligatory on your part to Segregate Municipal Solid Waste at Source. Also, Proper Segregation shall be carried out to avoid burden on the Waste Processing site. And Operate Mechanical processing plant on regular basis and effectively.

Field officer of this office has visited to MSW Warvanti site on 24.05.2021 for verification of Complainant received from Shri. Vankatesh Deshmukh through CPCB Portal on 14.05.2021 regarding burning of MSW waste & polluted smoke coming in their area and harming to people and during visit it is reported that,

1. Mechanical Processing Plant was not found in operation since last four days.
2. Segregation of MSW is not found properly i.e. dry waste, Wet waste, & Plastic Waste and all these are found mixed & same is dumped at warvanti site.
3. During visit burning of legacy M.S.W. waste was found, resulting white smoke were found spread in the periphery of MSW site that causing air pollution problem in the surrounding area.
4. Huge quantity of plastic waste was found kept in Warvanti site unscientifically it needs to dispose regularly to Plastic reprocessor /Cement industries.

1/-

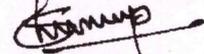
2/-

5. During visit Sanatory landfill site was not taken in operation for disposal of inert material.
6. As per MSW authorization dtd. 10.02.2017, Corporation has not submitted the Bank guarantee of Rs. 5.0 Lakh towards compliance of authorization conditions.

From above non-compliances shows that, your negligent attitude towards implementation of Municipal Solid waste Management Rules 2016.

In view of above, you are requested to take effective measures towards above non-compliances & submit compliance report to this office within a period of 7 days.

Yours faithfully



(V. P. Shelke)

Sub-Regional Officer,
M.P.C. Board, Latur.

Copy Submitted to :-

1. Regional Officer (HQ), M.P.C. Board, Mumbai
2. Regional Officer, M.P.C. Board, Aurangabad.
3. Shri. Venkatesh Deshmukh, Near Vill. Warvanti Tal. Dist.Latur

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MAHARASHTRA POLLUTION CONTROL BOARD

E-mail: - srolatur@mpcb.gov.in Website - www.mpcb.gov.in		Sub Regional Office, Latur Plot No. P-10, Latur District Udyog Samuh Building, MIDC Latur-413531
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No. MPCB/SROL/Notice/2022 / MPCB / WN / 2269260016

Date: - 26/09/2022

To,
Municipal Corporation Latur.
Ta. and Dist. Latur

Sub: - Warning notice for violation of Environment (Protection) Act, 1986.
Ref: - 1. Board granted consent/ Authorization.
2. Board Officials visited to your unit on 22.09.2022.

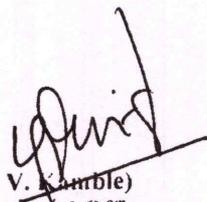
It is obligatory and mandatory on your part to abide by the consent/authorization conditions granted to your unit under section 25/26 of the Water (Prevention & Control of Pollution) Act 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 & Amendments there to time to time accordingly.

AND WHEREAS, from the record available to this office & subsequently the visit made by the board official to your unit on dtd. 21.09.2022. It is noticed that below non-compliance observed.

1. You have not submitted Bank Guarantee of Rs. 5.0 Lakh as per the authorization conditions.
2. Leachate generating through the MSW may contaminates the surface ground.
3. Huge quantity of legacy waste found at MSW site, which needs to dispose/treat scientifically.

AND WHEREAS, from above it seems that you have failed to comply the conditions stipulated in the consent/authorization under the provision of said Act.

Therefore, you are hereby warn to submit your reply for the effective steps taken towards the compliance of the same within a period of 07 days otherwise it will be assumed that you have nothing to say & this office will recommend your case for further necessary stringent legal action as may deem fit, which may please be noted.


(P. V. Kumbale)
Sub-Regional Officer,
M.P.C. Board, Latur

Copy submitted for information: -
The Regional Officer, MPCB Aurangabad.

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MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No. (0240) 2993004



Regional Office,
Paryavaran Bhavan,
A-4/1, MIDC Area, Chikalthana,
Behid Daynik Lokpatra, Near Seth
Nandlal Dhoot Hospital, Jalna Road,
Aurangabad-431 210.

By FAX/RPAD / HAND DELIVERY

MPCB/ROA/SCN/2303310002 /2023

Date: - 31/03/2023

To,

M/s. Municipal Corporation latur
Gut No. 30, Vill. Warvanti,
Tq. latur, Dist. Latur.

Sub: - Show Cause Notice.

Ref: - 1) Consent granted by the Board.

2) Visit of the undersigned to your plant on ~~29/04/2022~~

01/03/2023

WHEREAS it is obligatory on your part to comply the conditions of consent issued by the Board under section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under Rule 5 of the Hazardous & Other Wastes (Management & Trans-Boundary Movement) Rules, 2016. AND WHEREAS, it is also obligatory on your part to provide adequate pollution control systems and operate & maintain the same continuously and effectively so as to achieve the standards prescribed under Environment (Protection) Act, 1986 and to avoid any sort of pollution problem in the surrounding area.

AND WHEREAS during visit of the undersigned the following non compliance/violations are observed.

1. MSW were found dumping unscientifically including plastic waste,
2. Proper segregation of MSW was not found,
3. Sanitary Land fill site was not in operation.
4. Leachate collection well not constructed.
5. Segregated MSW was not received at Site.
6. Vehicle carrying MSW to the processing facility was not segregated at Source.
7. You have not submitted the Bank guarantee of Rs. 5.0 Lakhs as per previous MSW Authorization granted dtd. 28.12.2020,
8. Most of vehicles are not having GPS tracking system as well as installed GPS tracking system were not functional on some of the vehicles.

NOW THEREFORE you are hereby called upon to Show Cause as to why necessary legal action shall not be initiated against you for above lacunas. Your reply, if any shall reach this office within a period of seven days from the date of receipt of this notice, failing which, the Board will have no any other option than to initiate necessary legal action against the industry, which may be noted.

(Dilip Khedkar)
Regional Officer-Aurangabad.

Copy to: - Sub-Regional Officer, MPCB, Latur.



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : 96521000

Industry Name : Municipal Corporation latur

Address : Gut No. 30, Vill. Warvanti, Tq. latur, Dist. Aurangabad

Pincode : 413512

Category : Local Bodies(STP/MSW)

Email :

Phone :

Visit Scheduled On : 19/05/2025

Last date of visit : 19/05/2025

Visited by : Mr. R. G. Kshirsagar(FO-Latur)

Visited On

Visited Industry on :19/05/2025

Email Address of Unit :mclatur@gmail.com

Telephone Number of Unit :9730010592

Siting Criteria

Siting Criteria : No

Location

Notified Industrial area : No

Detail : 0

Planning Authority : MC

Visit For

Visit For : Surprise

Applied For :

Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
NA	28-12-2020	31-03-2025	0	NA

Environment Clearance

Is EC Applicable : No					
Production Details					
Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
MSW	150	MT/Day	150	MT/Day	No
Waste Water Management					
Source of water : 1) Surface Surface Detail : 0 Authority Permission : MC					
Deviation In:					
Water Consumption : Yes				Detail: 0.5	
Effluent : Yes					
Sewage : Yes				Detail: 0.5	
Whether Industrial effluent generated : No			Whether Domestical effluent generated : Yes		
		Industrial		Domestic	
		Process	Cooling	Gardening	
Generation in m3/day	As per consent		0.5	0	
	Actual		0.5	0	
Treatment System					
Industrial			Domestic		
Primary :			Septic Tank & Soak Pit		
Secondary :					
Tertiary :					
Advanced :					
Domestic Purpose					
a) Generation (in CMD) : 0			STP Capacity : 0		
b) Disposal : Land for Gardening					
Land available in acres : 0					

JVS sample collection (Water)							
JVS sample collected for Water : No							
Detail : 0							
Previous JVS Records (Water)							
Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated	
Air Pollution Aspect							
1) Details of emission : No							
#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
Record not found.							
2) Differential in existing source of emission : No							
JVS sample collection (Air)							
JVS sample collected for Air : No					Detail : 00		
Previous JVS Records (AIR)							
Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated	
1	MPCB-JVS-290524004	BR-0069980	Air	Ambient	Payment Pending	YES Link : Download	
2	MPCB-JVS-280223018	BR-0041275	Air	Ambient	Payment Pending	YES Link : Download	
Hazardous Waste Generation							
Difference in exiting waste generation : No							
Non Hazardous Waste Generation							
Difference in exiting waste generation : No							
Any specific Conditions							
			Condition			Compliance	
Consent			0			0	
Bank Guarantee							
BG Imposed :							
Remark							

#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more)
	Record not found.			
Penal Charges				
Penal Charges : No				
OCEMS				
Is Mandatory : Not Mandatory			Detail :	
Connected to MPCB server : No			Detail : 0	
Green Coverage				
Green Coverage : No				
Detail :				
Any Specific Observation				
<p>Any Specific Observation : 1. It is reported that, the generation of quantity of MSW is @ 170 MT/day. PP is having MSW Authorization which is valid up to 31.03.2025 and they have applied for renewal vide UAN No. MPCB-MSW_AUTH-0000001064 2. PP has provided new Composting Processing plant of capacity 150 MT/day 3. PP has Provided new waste segregation Machine of capacity 150 MT/day with Plastic shredding facility without provision of roof cover to arrest fugitive, During visit same was not found in operation. 4. C.C. T.V. Cameras installed at Mechanical Waste Processing plant and weigh bridge Machine 5. Unsegregated huge quantum of MSW found stored, it is containing plastic waste 6. Proper Segregation of MSW was not found at site. 7. Sanatory land fill site was not in operation, bottom pipeline were found damaged. Not connected with leachate collection well/pit. Not Provided RCC/Pacca leachate collection tank with leachate collection well. 8. PP has provided windrows platform for treatment of wet waste. However, the platform provided for windrows found filled with untreated wet waste thereby providing less space for Windrows formation 9. It is reported that, 40 nos. of Tractors & 120 no. of Appes are being used for transportation of MSW from Latur City, 40 nos. tractors are not having GPS tracing system but 120 nos. of Appes are using ICT based technology 10. Untreated legacy waste was found stored. 11. Compound wall towards south side was found broken at two to three places 12. Old Processing plant was not found in condition n 13. PP has installed Constructed & demolition facility, during visit same was not found in operation. 14. Record regarding disposal of Plastic waste not produced by the representative 15. PP has installed biogas plants of capacity 1 MT & 5 MT respectively. 16. PP has not yet submitted BG of Rs. 5.0 lakhs as per consent conditions. However, previously legal action has been submitted vide UAN No. MPCB-LEGAL_ACTIONS-150923001. Submitted for further decision please.</p>				
Previous legal action detail				

Sr. No.	Legal Action Details	Legal Direction/Notice Details
1	MPCB-LEGAL_ACTIONS-261021019 Initiated By: Mr. R. G. Kshirsagar(FO-Latur)	Outward No: Issued By:(-) Issued On:
2	MPCB-LEGAL_ACTIONS-150923001 Initiated By: Shri. Santoshkumar L. Chavan(FO-Latur)	Outward No: Issued By:(-) Issued On:
3	MPCB-LEGAL_ACTIONS-060824020 Initiated By: Mr. R. G. Kshirsagar(FO-Latur)	Outward No: Issued By:(-) Issued On:
4	MPCB-LEGAL_ACTIONS-240521012 Initiated By: Mr. R. G. Kshirsagar(FO-Latur)	Warning Notice Outward No: MPCB/WN/2105240001 Issued By: Parmeshwar Vishwambhar Naik(SRO-Latur) Issued On: 24/05/2021
5	MPCB-LEGAL_ACTIONS-220922004 Initiated By: Shri. Santoshkumar L. Chavan(FO-Latur)	Warning Notice Outward No: MPCB/WN/2209260016 Issued By: Parmeshwar Vishwambhar Naik(SRO-Latur) Issued On: 26/09/2022
6	MPCB-LEGAL_ACTIONS-030323011 Initiated By: Mr. R. G. Kshirsagar(FO-Latur)	Show Cause Notice Outward No: MPCB/SCN/2303310002 Issued By: Manish Holkar(RO-Chhatrapati Sambhajinagar) Issued On: 31/03/2023
Whether unit complied		
Whether unit complied : No		